

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 4404
TO BE ANSWERED ON 19TH JULY, 2019**

**CENTRAL LEGISLATION FOR REGULATION OF YOGA
AND NATUROPATHY SYSTEMS**

4404. SHRIMATI RATHVA GITABEN VAJESINGBHAI:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether there is any central legislation for regulation of education and practice in Yoga and Naturopathy systems;
- (b) if so, the details thereof and if not the reasons therefor; and
- (c) the steps being taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): No, currently there is no central legislation for regulation of education and practice in Yoga and Naturopathy.

(b) & (c): The Government has established a Board namely, “National Board for Promotion of Yoga & Naturopathy” (NBPYN) in February, 2016 to take policy decisions regarding promotion of Yoga & Naturopathy in the country. Steps for empowering the existing mechanism of NBPYN are being taken up to strengthen the aspects of regulating education and practice of Yoga and Naturopathy.

.....